

Shri Maniyangada: I am not going into the details. I only want to know this. The State Governments are assessing the whole income from coffee as agricultural income. That being the case, it is practically a dispute between the State Governments and the Central Government. I want to know whether consultation has been had between the State Governments and the Central Government in this matter so as to relieve the assesses from double taxation?

Shri B. R. Bhagat: I do not agree with the hon. Member that there is any dispute between the State Governments and the Central Government. There can only be a case of double taxation because of the same income being taxed as agricultural income and also as non-agricultural income for the non-agricultural content. As the matter is before the court and even realisation is also being held in abeyance, I do not visualise any difficulty that the hon. Member may have in mind.

Beggars

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*793. { **Shri B. C. Mullick:**
Shri Ramji Verma:

Will the Minister of Home Affairs be pleased to state:

(a) whether Government are aware of great increase in the number of beggars in different States of India;

(b) whether Government have any scheme to stop vagrancy during the Second Plan period; and

(c) if so, details thereof?

The Deputy Minister of Home Affairs (Shrimati Alva): (a) In the absence of reliable data, nothing positively can be said in this regard.

(b) No.

(c) Does not arise.

Mr. Speaker: Next question; the same question. He has sufficiently asked about beggars.

Shrimati Ha Falchoudhuri: Is it a fact that three vagrancy homes have been started in Bengal? Has there been any help from the Centre to Bengal?

Shrimati Alva: The State is supposed to start a Home for vagrants for 100 inmates for which the Centre will pay the expenditure to a certain extent. Each Home is to cost Rs. 3.31 lakhs and the Centre's share is to be Rs. 160,000, I think.

Shri Achar: Is the Government aware that a large number of beggars are invading from Kerala into the Mysore State?

Assessment of Technical and non-Technical Personnel

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*794. { **Shri Rameshwar Tantia:**
Shri Balarama Krishnaiah:

Will the Minister of Home Affairs be pleased to state:

(a) whether it is a fact that Government have directed all the Ministries and the attached offices to estimate their annual requirements of personnel—technical or non-technical for employment so that bulk selection of personnel may be made once in a year; and

(b) if so, the steps taken by Government in this direction?

The Minister of State in the Ministry of Home Affairs (Shri Datar):

(a) Yes; it was decided in June last that all Ministries of the Government of India should prepare, along with their annual estimates of expenditure, statements of their requirements for scientific and technical personnel during the following year and forward them to the Union Public Service Commission. The Commission will group together vacancies requiring, more or less, similar qualifications, experience, etc., and make bulk selections in as many cases as possible. This procedure applies to scientific and technical personnel only.

So far as non-technical personnel are concerned, the practice of bulk selection has been in vogue for a long time, and no fresh instructions have issued in respect of such recruitment recently.

(b) Most of the Ministries employing scientific and technical personnel have already forwarded statements of their requirements for this year to the Union Public Service Commission.

Shri Rameshwar Tantia: After getting the requirements of the different Ministries, may I know what steps the Home Ministry are taking?

Shri Datar: It is for the Union Public Service Commission to call for applications, to make selection after interview and make recommendations.

Shri P. C. Bose: May I know if the Government has got any idea of organising a Central service for technical personnel as recommended by the States Re-organisation Commission?

Shri Datar: It has been pointed to the House that Government are considering the question so far as the management side is concerned.

Gold Smuggling

*798. **Shri N. R. Munisamy:** Will the Minister of Finance be pleased to state:

(a) the value of contraband gold seized in Vellore and Mangalore from 4th to 8th November, 1957;

(b) whether any investigation was made; and

(c) if so, the results of the investigation?

The Deputy Minister of Finance (Shri B. E. Bhagat): (a) No gold was seized at Vellore and Mangalore between the period from the 4th to the 8th November, 1957. However, gold worth Rs. 18,500 was seized at Vellore on the 9th November, 1957 and gold worth Rs 23,50,000 was seized on three different dates, viz., 31st October

9th November, and 14th November, 1957 at Mangalore.

(b) and (c). Investigations are in progress and results are awaited.

Shri N. R. Munisamy: May I know whether this heavy seizure in Mangalore was the result of routine check or on previous information?

Shri B. E. Bhagat: It is very difficult to distinguish between the two. We have a Central intelligence organisation which conducts anti-smuggling cases and generally we act on previous information.

Shri N. R. Munisamy: May I know whether a multi-millionaire in Mangalore is suspected to have had something to do with this seizure?

Mr. Speaker: We do not allow questions about individuals.

Shri Gajendra Prasad Sinha: May I know whether gold smuggling, while it has decreased on the Punjab border, has increased by the sea route recently?

Mr. Speaker: The question relates to Vellore and Mangalore.

Raja Mahendra Pratap: Where is the harm if gold is brought in. If gold is taken out I can understand.

Shri Mohamed Imam: To prevent smuggling into the country, the best way would be to fix the price of gold in India.

Mr. Speaker: Hon. Members can only ask questions. This is not the time for making suggestions. That can be done in the Budget session.

Shri N. R. Munisamy: May I know whether it is a fact that it was seized from an Arab vessel, and if so, where was this gold hidden?

Shri B. E. Bhagat: It has been seized, as he says, from an Arab boat.

Shri N. R. Munisamy: What is the contrivance adopted by them in concealing it? That is the question.